

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

LOK SABHA

UNSTARRED QUESTION NO. 2856

TO BE ANSWERED ON WEDNESDAY, 02ND AUGUST, 2017

STATE FUNDING OF ELECTION

†2856. SHRI ASHOK MAHADEORAO NETE:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has taken/ proposes to take steps to enact proper law to pave the way for comprehensive electoral reforms to introduce system of proportional representation by means of single transferable vote thereby making it mandatory on part of the States to provide funds to the political parties for contesting elections;
- (b) if so, the details thereof as on date; and
- (c) if not, the reasons therefor?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND
INFORMATION TECHNOLOGY
(SHRI P.P.CHAUDHARY)**

(a) to (c): No proposal to introduce system of proportional representation by means of single transferable vote thereby making it mandatory on part of the States to provide funds to the political parties for contesting elections is under consideration of the Government.
